

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-252(PB)/2020

IN THE MATTER OF:

Samarth S. Rajnyak & Ors.
v.
Emaar MGF Land Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 04.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

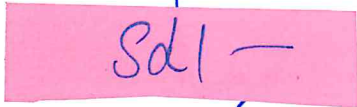
PRESENT:

For the Applicant


Dr. M.K. Pandey, Adv.

ORDER

Hon'ble Supreme court having already granted stay against the proceedings, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modifies the order earlier passed, until such time, the Registry is hereby directed not to list the matter.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)